

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.291/MP/2023 along with IA No.75/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking relief(s) against Central Transmission Utility of India Limited in connection with 300 MW Connectivity at Gadag District in the State of Karnataka granted to the Petitioner.

Petitioner : Solarone Energy Private Limited (SEPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Petition No.292/MP/2023 along with IA No.74/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking relief(s) against Central Transmission Utility of India Limited in connection with 300 MW Connectivity at Koppal District in the State of Karnataka granted to the Petitioner.

Petitioner : Solarone Energy Private Limited (SEPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **29.11.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Ms. Molshree Bhatnagar, Advocate, SEPL
Shri Nipun Sharma, Advocate, SEPL
Shri Rishabh Sehgal, Advocate, SEPL
Shri Alok Sharma, Advocate, CTUIL
Shri Maulik Khurana, Advocate, CTUIL
Shri Kumarjeet Ray, Advocate, CTUIL
Ms. Anjali, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Ms. Priyansi Jadiya, CTUIL
Shri Ranjeet Singh Rajput, CTUIL



Record of Proceedings

At the outset, the learned counsel for the Petitioner sought liberty to file a rejoinder to the Respondent, CTUIL's reply in these matters.

2. Considering the above request, the Commission permitted the Petitioner to file its rejoinder(s) within a week. In the meantime, the interim direction issued vide Record of Proceedings for the hearing dated 22.9.2023 will continue until the next date of hearing.

3. The Petitions will be listed for hearing on **18.12.2023**.

By order of the Commission

**SD/-
(T.D. Pant)
Joint Chief (Law)**